

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1505 of 2018 in
DFR No. 4273 of 2017**

Dated : 11th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Megha Engineering & Infrastructures Ltd. ...Appellant(s)

**Vs.
Central Electricity Regulatory Commission & ...Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Anand Shrivastava
Mr. Nishant Talwar

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Mr. Pulkit Agrwal for R-2

Ms. Swapna Seshadri
Ms. Neha Garg
Mr. Ashwin Ramanathan for R-4 & 10 to 12

ORDER

**IA NO. 1505 OF 2018
*(Application for condonation of delay in filing the appeal)***

There is 7 days' delay in filing this appeal.

In this application, the Applicant/Appellant has prayed that the delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be satisfactory and acceptable. Sufficient cause has been made out. Hence, delay is condoned.

The application is disposed of.

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Registry is directed to number the appeal.

Learned counsel for Respondents may file reply within six weeks, i.e. on or before 22-1-2019 with advance copy to the other side. Thereafter, learned counsel for Appellant may file rejoinder within two weeks, i.e. on or before 5-2-2019 with advance copy to the other side.

List the matter for admission on **7-3-2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js